

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL CHANDIGARH

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REGIONAL BENCH – COURT NO. 1

**Excise Appeal No. 60806 Of 2017**

[Arising out of OIA-111-113-CI-DLH-2017 dated 22.05.2017 passed by the  
Commissioner of Central Excise-DELHI - I]

**M/s Jindal Realty Pvt. Ltd.**

**: Appellant(s)**

Sonepat Global City, Sector 35, Sonepat Narela Road  
SONEPAT, HARYANA, 131001

Vs

**C.C.E. & C.S.T.-(Adj.)-New Delhi**

**: Respondent(s)**

ROOM NO. 109, CENTRAL REVENUE BUILDING,  
I.P. ESTATE, NEW DELHI, DELHI, 110002

**with**

**Excise Appeal No. 60807-60808 Of 2017**

**Excise Appeal No. 60362-60363 Of 2018**

**Excise Appeal No. 60511-60512 Of 2019**

[Arising out of OIA-111-113-CI-DLH-2017 dated 22.05.2017 passed by the  
Commissioner of Central Excise-DELHI – I, OIA-APPL-CE-PKL-150-151-2017 dated  
28/11/2017 passed by the Commissioner of Central Excise-ROHTAK, OIA-APPEAL-  
CE-PKL-256-2018-19 dated 05/03/2019 passed by the Commissioner of Central  
Excise-PANCHKULA, OIA-APPEAL-CE-PKL-234-2018-19 dated 30/01/2019 passed by  
the Commissioner of Central Excise-PANCHKULA]

**M/s Jindal Realty Pvt. Ltd.**

**: Appellant(s)**

Sonepat Global City, Sector 35, Sonepat Narela Road  
SONEPAT, HARYANA, 131001

Vs

**C.C.E. & C.S.T.-(Adj.)-New Delhi**

**: Respondent(s)**

ROOM NO. 109, CENTRAL REVENUE BUILDING, I.P. ESTATE,  
NEW DELHI, DELHI, 110002

**C.C.E. & S.T.-Rohtak**

Pacific City Centre, II Ind Floor, Near Jat Bhawan  
, Delhi Road, ROHTAK, HARYANA 124001

**C.C.E. & S.T.-Panchkula**

GOODS & SERVICE TAX, PANCHKULA COMMISSIONERATE, SCO  
No. 407-408, SECTOR 8, PANCHKULA 134119

**APPEARANCE:**

Shri Aman Garg, Advocate for the Appellant

Shri Rajeev Gupta, Shri Vijay Gupta, Authorised Representative for the Respondent

**CORAM: HON'BLE Dr. D.M.MISRA, MEMBER (JUDICIAL)**  
**HON'BLE Mr. SANJIVSRIVASTAVA, MEMBER (TECHNICAL)**

**ORDER No. A/60377-60383/2020**

Date of Hearing: 05.03.2020

Date of Decision: 05.03.2020

***Per: Dr. D. M. Misra***

The Ld. Advocate for the appellant submits that they have approached the Government under Sabka Vishwash (Legacy Dispute Resolution) Scheme, 2019 and furnished a copy of discharge certificate issued to them. They wish to withdraw their appeal under 'SVLDRS' Scheme. Learned A.R. for the Revenue has no objection. Consequently, the appeals are dismissed as deemed withdrawn.

*(Dictated & pronounced in the Court)*

**(D.M. MISRA)**  
 MEMBER (JUDICIAL)

**(SANJIVSRIVASTAVA)**  
 MEMBER (TECHNICAL)

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